

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2315
ANSWERED ON:10.03.2011
BAN ON COMPANIES BY SEBI
Ju Dev Shri Dilip Singh

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the names of the companies and their directions on which SEBI had imposed ban till December 2010;
- (b) the details alongwith the reasons therefor; and
- (c) the names of companies to which permission has been granted to restart their work alongwith the date of grant of the said permission?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a)& (b): In exercise of its powers under the SEBI Act, SCRA and Depositories Act, SEBI imposed ban on companies and other persons associated with security market by passing quasi judicial orders incorporating the violation committed by them and the reasons for the ban, which includes directions not to access capital market and/or buying, selling or dealing in securities. All such orders including orders banning the companies and or their directors etc from the securities market issued by SEBI from June 20, 2002 are available on the Website of SEBI.

(c): During the period of ban, the companies are not permitted to undertake the activities specified in the order unless modified by the Security Appellate Tribunal/High Court/Supreme Court. However, on expiry of the period mentioned in the order, the ban automatically comes to an end and the companies can restart the activities. For such restart of their work, companies do not require SEBI's specific permission.